

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 3525/2017

New Delhi this the 10th day of November, 2017

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

P.P. Singh, aged 38 years,
S/o Sh. Hari Singh,
Working as EE Mech. In
510, Army Base Workshop,
Meerut Cantt.
R/o H. No. 23/1, Krishna Nagar,
Roorkee (UK). ... Applicant

(through Sh. Yogesh Sharma)

Versus

1. Union of India through the Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. The Director General of EME Civ-3 MGO's Branch, Army Head Quarter, DHQ, PO New Delhi.
3. The Additional Director General of Manpower, MP-4(Civil) (b), Adjutant General's Branch, IHQ of MOD (Army), R.K. Puram, New Delhi-56.
4. The Commandant, 510, Army Base Workshop, c/o 56 APO.
5. The Officer Commanding, Station Workshop, EME, Roorkee (UK). ... Respondents

(through Sh. Duli Chand)

ORDER (ORAL)**Hon'ble Mr. Justice Permod Kohli, Chairman**

Despite opportunity, reply has not been filed. The controversy in the present OA is short. The applicant, who is working as Engineering Equipments Mechanic and posted at Meerut, requested for his transfer at Roorkee against available vacancy on compassionate ground. The respondents accepted his request and issued the order of his transfer on 13.07.2017. It is a general transfer order and the name of the applicant figures at serial number 32 which indicates that the applicant has been transferred from Meerut Cantt. to Station Workshop EME, Roorkee. The grievance projected in the present OA is that even though the transfer order was passed in July, 2017, the same has not been implemented qua the applicant. The applicant had sought transfer on compassionate grounds. We find no reason in non implementation of the transfer order after having accepted the request of the applicant. Learned counsel for the respondents submits that the order is under process. We fail to understand the reason for non implementation of the transfer order. The respondents have taken almost four months.

2. In the given circumstances, we find no reason for non implementation of the transfer order. This application is therefore allowed. The respondents are directed to relieve the applicant within a period of two weeks from the date of receipt of certified copy of this order to enable him to join at the place of his transfer.

(K.N. SHRIVASTAVA)
MEMBER (A)

(JUSTICE PERMOD KOHLI)
CHAIRMAN

/ns/